

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(2)

OA 2024/2001

New Delhi, this the 16th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Shri R.Radhakrishnan
S/.o Shri R.Raghavan
Dy. Director
D.G.S.& D.
5, Sansad Marg
New Delhi.

R/o 138, Nilgiri Apartments
Alaknanda
New Delhi - 48

2. Shri A.K.Aggarwal
S/o Late Shri T.R.Aggarwal
Dy.Direcotr
D.D.S.& D.
5, Sansad Marg
New Delhi.

R/o Flat No.6
Parmath Apartments
Vikaspuri
New Delhi - 18.

3. Shri J.B.Aggarwal
S/o Late Shri S.S.Lal
Dy. Director
D.G.S.& D.
5, Sansad Marg, New Delhi.

R/o A-262, Pandara Road
New Delhi - 110 003.

4. Shri K.K.Marwah
S/o Late Shri L.M.Marwah
Dy. Secretary
Ministry of Labour
New Delhi.

R/o 17, S.F.S.Ashok Vihar, Ph.4
Delhi - 92.

5. Shri Devendra Kumar Singh
S/o Shri T.P.Singh
Welfare Commissioner (HQ)
Ministry of Labour
New Delhi.

R/o C-407, UNESCO Apartments
Plot No.55, I.P.Extension
New Delhi - 92.

6. Shri S.N.Srivastava
S/o Shri S.N.Srivastava
Dy. Director

PS

(3)

D.G.H.S. (Proc Cell)
Nirman Bhawan
New Delhi - 110 011.

R/o A-232, Laxmi Bai Nagar
New Delhi - 110 023.

..Applicants
(By Advocate Shri K.N.R.Pillai)

V E R S U S

UNION OF INDIA - THROUGH

1. The Secretary
Ministry of Commerce
Udyog Bhawan
New Delhi.
2. The Secretary
Department of Personnel & Training
North Block
Central Secretariat
New Delhi.
3. The Director General
Supplies & Disposals
5, Sansad Marg
New Delhi - 110 001.

...Respondents

(None present)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heard Shri K.N.R.Pillai, learned counsel for the applicant.

2. In this application, six applicants are aggrieved by the non-action of the respondents in not implementing the recommendations of Vth Central Pay Commission in paragraph 50.45. According to the learned counsel, the applicants are entitled for the non-functional grade of pay as they are Engineers like those in CPWD, although they are working in the Directorate of Supplies and Disposals under respondent No.1. He has drawn our attention to the representation filed by the applicant No. 1 dated 8-1-2001 (Annexure A-IV) and has submitted that

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